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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A.NO. 372 OF 2013  
Cuttack this the 24<sup>th</sup> June, 2013

CORAM

HON"BLE SHRI A.K.PATNAIK, MEMBER(J)  
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Shri Narendra Kumar Mallick, aged about 32 years, S/o. Muralidhar Mallick, At-Pathapur, PO-Raipur, Dist-Jajpur, at present working as a Casual Worker at Ratnagiri, Archaeological Survey of India site (Horticulture Division-IV), At/PO-Ratnagiri, Dist-Jajpur, Odisha

...Applicant

By Advocate(s)-Mr.B.P.B.Bahali

-VERSUS-

1. Union of India represented through  
The Secretary, Ministry of Culture, Govt. of India, Shastri Bhawan, New Delhi-110 001
2. Director General, Archaeological Survey of India, Janpath, New Delhi-110 011
3. Chief Horticulturist, Archaeological Survey of India, Eastern Gate, Taj Mahal, Agra-282 001, Utter Pradesh
4. Dy. Superintending Horticulturist, Archaeological Survey of India, Division-IV, Satyanagar, Bhubaneswar-07, Dist-Khurda, Odisha

...Respondents

By Advocate(s)-Mr.L.Jena

*Alleet*

ORDERHON'BLE SHRI A.K.PATNAIK, MEMBER(J)

Heard Shri B.P.B.Bahali, learned counsel for the applicant and Shri L.Jena, learned Addl.Standing Counsel, on whom a copy of this O.A. has been served, appearing for the Respondents.

2. The applicant has filed the instant O.A. under Section 19 of the A.T.Act, 1985, praying for direction to Respondent Nos. 2 to 4 to grant 1/30<sup>th</sup> status to him with all other benefits to which he is entitled to with effect from the date of enjoyment of such benefits by his colleagues. Shri Bahali submitted that the benefit of 1/30<sup>th</sup> status has although been granted in favour of juniors to the applicant, but the case of the applicant is not being considered. Shri Bahali drew our attention to Annexure-A/2 dated 4.1.2013, which is a representation addressed to Respondent No.2 by the applicant ventilating his grievances as referred to above and having received no response has approached this Tribunal.

3. Since the grievance of the applicant is pending consideration with Respondent No.2, without entering into the merit of the case, we direct Respondent No.2 to consider and dispose of the representation of the applicant as stated above, by way of a reasoned and speaking order and communicate the decision thereon to the applicant within a period of sixty days from the date of receipt of this order. If after such consideration the applicant is found to be entitled to the benefit as claimed by him, the same shall be extended to him within a further period of thirty days from the date of communication of the decision.



4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

5. Send a copy of this order along with paper book of the O.A. to Respondent No.2 by Speed Post at the cost of the applicant, for which Shri Bahali undertakes to file the postal requisites by 26.6.2013.

Free copy of this order be made over to the learned counsel for both the sides.

(R.C.MISRA)  
MEMBER(A)  
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(A.K.PATNAIK)  
MEMBER(J)